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SLP(C)No. 21387 OF 2001

ITEM No.22

Court No.11

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21387/2001

(From the judgement and order dated 25/07/2001 in RSA 2719/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB STATE ELECTRICITY BOARD & ANR.

Petitioner (s)

VERSUS

MUKHITAR SINGH

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for permission to place addl. documents on record)

Date : 31/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Satinder S. Gulati,Adv.
Mr. Kamaldeep Gulati,Adv.
Dr. Kailash Chand,Adv.

For Respondent (s) Mr. Vipin Gogia,Adv.
Mrs. Jaspreet Gogia,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

The matter is adjourned for two weeks.

.SP1

(Saroj Bala)
PA to Addl. Registrar

(Veera Verma)
Court Master